

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-105(PB)/2018

IN THE MATTER OF:

Oriental Bank of India

.... **APPLICANT / PETITIONER**

v.

M/s. Radhey Sham Tandon (MFG) Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Vipin Jai, Advocate

For the Respondent(s):-

ORDER

Learned counsel for the applicant requests for some time to amend the petition.

Let the amended petition be filed before the next date of hearing.

List for further consideration on 05.03.2018.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)